

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'G' NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER
[Through Video Conferencing]**

ITA No.5358/Del./2017
Assessment Year: 2013-14

Shri Vikas Agarwal, C/o- Kapil Kumar Garg, Advocate, C/o- Commercial Advisor, 4, Navyug Market, Ghaziabad	Vs.	DCIT, Circle-2, Ghaziabad
PAN :AFPOA1451K		
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Shri Prakash Dubey, Sr.DR

Date of hearing	04.03.2021
Date of pronouncement	04.03.2021

ORDER

PER O.P. KANT, AM:

This appeal by the assessee is directed against the order dated 31.05.2017 passed by learned Commissioner of Income Tax (Appeals), Ghaziabad, for assessment year 2013-14.

2. None present for the assessee. We have learned DR through Video Conferencing.

3. The assessee, vide his application dated 04.03.2021, has requested for withdrawal of the appeal as the assessee has opted

to settle the dispute relating to the tax arrears for the assessment year under consideration, under the “Vivad Se Vishwas Scheme, 2020” for which, he has filed Form No. 1 & 2.

2. In view of above, we accept the request of the assessee for withdrawal of the appeal. However, if the dispute relating to tax arrears is not ultimately resolved in terms of the ‘Vivad Se Vishwas Scheme, 2020’, the assessee shall be at liberty to approach the Tribunal for re-institution of the appeal and the Tribunal shall consider such application appropriately as per law.

3. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 4th March, 2021

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Dated: 4th March, 2021.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi